

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

**EXCISE RECTIFICATION OF MISTAKE APPLICATION NO. 51167 OF 2019
IN EXCISE APPEAL NO. 52109 OF 2018**

[Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-21-2018-19 dated 12.04.2018, passed by the Commissioner (Appeals) CGST & Central Excise & Customs, Raipur (CG)]

NOVA IRON AND STEEL LTD.

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX, RAIPUR**

Respondent

APPEARANCE:

Shri Kishor K Acharya, Advocate for the Appellant
Shri Pradeep Gupta, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: June 21, 2021

FINAL ORDER No. 51623 /2021

PER RACHNA GUPTA

Learned counsel for the appellant has mailed an application praying for disposal of the present appeal as "deemed to have been withdrawn". It is submitted that the appellant applicant has already gone for the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The discharge certificate/ form SVLDRS 4 dated 04.02.20220 has already been issued to the appellant.

2. Keeping in view the said submissions and the provisions of the Scheme specifically under Rule 127 of Scheme 2019, the request is hereby accepted.

3. The present application stands disposed off as appeal is deemed to have been dismissed as withdrawn.

(RACHNA GUPTA)
MEMBER (JUDICIAL)

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